

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

STARRED QUESTION NO:375
ANSWERED ON:08.04.2003
BORDER DISPUTES
BHASKAR RAO PATIL

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that the border disputes among States remain unresolved for the past several years;
- (b) if so, the details in this regard, State-wise;
- (c) whether the Union Government have made any serious efforts to resolve these disputes;
- (d) if so, the details thereof;
- (e) whether the Government have constituted any committee to resolve the border disputes; and
- (f) if so, the main recommendations of this committee and action taken by the Government thereon?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI)

(a)to(f): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (f) OF LOK SABHA STARRED QUESTION NO.375 FOR 8th / 2003 RELATING TO BORDER DISPUTES.

(a): Yes, Sir.

(b): There have been border disputes mostly arising out of claims and counter claims between Bihar-Uttar Pradesh; Haryana-Uttar Pradesh; Maharashtra-Karnataka-Kerala; Orissa-Andhra Pradesh; Orissa-Jharkhand; Orissa-Chhattisgarh; Orissa-West Bengal Punjab-Haryana; Uttaranchal-Himachal Pradesh; Assam-Meghalaya; Assam-Arunachal Pradesh and Assam-Nagaland.

(c)&(d): The Central Government have made efforts from time to time to resolve the border disputes involving various States, though essentially it is for the concerned State Governments to resolve their differences through discussions and mutual accommodation. With a view to resolve the border dispute between Bihar and Uttar Pradesh, the Bihar-Uttar Pradesh (Alteration of Boundaries) Act, 1968 was enacted. The Haryana-Uttar Pradesh (Alteration of Boundaries) Act, 1979 was enacted in order to settle the border dispute between Haryana and Uttar Pradesh. The Central Government had constituted the Mahajan Commission in October 1966 to resolve the Maharashtra-Karnataka-Kerala boundary dispute. Three Commissions have so far been appointed to determine the areas of Punjab that should go to Haryana in lieu of Chandigarh. The Central Government got a study conducted on the boundary dispute between Assam and Nagaland in 1976 and constituted the Shastri Commission to deal with the dispute between the two States. Similarly, a Tripartite Committee was constituted by the Central Government to deal with the border dispute between Assam and Arunachal Pradesh.

(e)&(f): No, Sir.